

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/00202/2021

This the 8th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr. Abdul Rashid Khan, Age 61 years, S/o Mohammad Sarfaraz Khan, R/o Warihama, Beerwah, Budgam.

.....Applicants
(Advocate: Mr Umar Wani)

Versus

1. Union of India through Secretary, Ministry of Human Resource Development of Higher Education, Govt. of India, Shashtri Bhawan, New Delhi.
2. Secretary U.G.C., Bahadurshah Zafar Marg, New Delhi.
3. Registrar of Central University of Kashmir.
4. Dr. Irfan Ahmad Malik S/o Nazir Malik, C/o DDE University of Kashmir.

.....Respondents
(Advocate:- Mr. Raghu Mehta, Sr. C.G.S.C.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

The present OA has been filed seeking relief from Central University of Kashmir. It has been submitted at the Bar that since the respondent Central University of Kashmir has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Central University of Kashmir.

2. Accordingly, OA is dismissed for want of jurisdiction with a liberty to the applicant to approach appropriate forum, if so advised.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)